

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Miscellaneous[WD] Application No 40026 of 2020
Excise COD Application No 40621 of 2019**

in

Excise Appeal No. 41697 of 2019-DB

(Arising out of Order-in-Appeal No.299/2019, dated 10.07.2019 passed by the
Commissioner of GST & CE (Appeals) Coimbatore, CIRtuit Office Madurai)

M/s.Nellai Forms,

No.4/A, St. Johns College Road [North]
Palayamkottai, Tirunelveli,
Pin 627 002.

: Appellant

VERSUS

Commissioner of CGST & CE,
Madurai – 625 002.

: Respondent

APPEARANCE:

None for the Appellant

Shri Vikas Jhajharia, Authorized Representative for the Respondent

CORAM:

**HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 40225/2020

DATE OF HEARING: 27.01.2020

DATE OF DECISION: 27.01.2020

Per Smt. Sulekha Beevi C.S:

The above application for condonation of delay is filed by the assessee seeking to conde the delay in filing the appeal. Today, when the matter came up for hearing, it is seen that the assessee has filed

an application seeking to withdrawn the appeal. The said application for withdrawal is allowed. The appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)**

ksr
27-01-2020